

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 140 of 2001
(OA 517 of 1992)

Date of order : 6.6.2002

Present : Hon'ble Mr.L.R.K.Prasad, Administrative Member

Hon'ble Ms.Meera Chibber, Judicial Member

UNION OF INDIA & ORS.

VS

INDU BHUSAN PAN & ORS.

For the applicants : Mr.R.N.Das, counsel
Mr.P.K.Arora, counsel

For the respondents : None

O R D E R

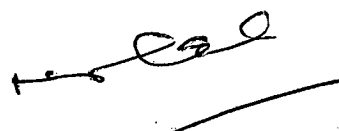
This MA has been filed on behalf of the respondents of OA 517/92. It is stated that the order of this Tribunal passed in OA 517/92 (Annexure M/1) and CPC 66/97 (annexure M/2) have already been complied with by the respondents and the same has been explained in the instant MA. The calculation with regard to split duty is explained in para 3 and subsequent paragraphs. The order of this Tribunal as referred to above has already been fully complied with. Hence the prayer on behalf of the respondents of OA 517/92 and CPC 66/97 is to record the compliance. In view of the above position the compliance is recorded and the MA stands disposed of with liberty to file fresh OA if still aggrieved by the order of the respondents.

2. The MA therefore stands disposed of.



MEMBER (J)

in



MEMBER (A)